

**BSLI HOSPITAL CARE RIDER**

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**Part A**

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**WELCOME LETTER | POLICY PREAMBLE | POLICY SCHEDULE**

As per the base policy contract

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**Part B**

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**GENERAL**

In this contract, "you" or "your" will refer to the owner of this policy and "we", "us", "our", "insurer" or "the company" will refer to Birla Sun Life Insurance Company Limited, or any of its successors.

Please read this policy document carefully.

**DEFINITIONS**

**"Accident"** is a sudden, unforeseen and involuntary event caused by external, visible and violent means.

**"Hospital"** means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registrations and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act or, complies with all minimum criteria as under:

- Has at least 10 inpatient beds, in those towns having a population of less than 10,00,000 and 15 inpatient beds in all other places;
- Has qualified nursing staff under its employment round the clock;
- Has qualified medical practitioner(s) in charge round the clock;
- Has a fully equipped operation theatre of its own where surgical procedures are carried out;
- Maintains daily records of patients and makes these accessible to the BSLI's authorized personnel.

**"Hospitalization"** means admission in hospital for minimum period of 24 In patient care consecutive hours except for procedures / treatments mentioned under exclusions..

**"Illness"** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function which manifests itself during the Policy Period and requires medical treatment.

**"Injury"** means accidental physical bodily harm excluding illness or disease solely and directly caused by external,

violent and visible and evident means which is verified and certified by a medical practitioner.

**"Intensive Care Unit"** (or ICU) means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.

**"Medically Necessary"** treatment is defined as any treatment, tests, medication, or stay in hospital or part of a stay in hospital which

- is required for the medical management of the illness or injury suffered by the insured;
  - must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
  - must have been prescribed by a medical practitioner;
- must confirm to the professional standards widely accepted in international medical practice or by the medical community in India.

**"Medical Practitioner"** is a person who holds a valid registration from the Medical Council of any state or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of his license. The medical practitioner should not be the insured or a close relative of the insured.

**"Pre-existing condition"** means any condition, ailment or injury or related condition(s) for which, prior to the policy issue date the Life Insured had signs or symptoms; and/or was diagnosed and/or has received medical advice or treatment within last 48 months.

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## Part C

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### RIDER PREMIUM PROVISIONS

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Your Policy Schedule shows the Rider Sum Assured, the Rider Term, the Annual Rider Premium and the Premium Paying Term.

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### RIDER BENEFIT PROVISIONS

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This rider forms part of the policy contract and shall be governed by policy terms and conditions to the extent applicable.

#### **Hospital Care Benefit**

The benefit amount is payable for each hospitalization of the Life Insured for a period of at least 24 hours. The hospitalization must occur while this rider is in effect and the total benefit amount shall be the sum of:

- (a) **Daily Cash Benefit**  
Benefit amount shall be 0.4% (or 1/250<sup>th</sup>) of the rider sum assured for each Day of hospitalization, starting from the date of admission to the hospital.
- (b) **ICU Benefit**  
Benefit amount shall be 0.4% (or 1/250<sup>th</sup>) of the rider sum assured for each Day in the Intensive Care Unit (or ICU), starting from the date of admission to the hospital.

The ICU Benefit shall be payable provided the Daily Cash Benefit is payable for the same hospitalization. You can claim a maximum of 15 Days in ICU per policy year.

- (c) **Recuperating Benefit**

Benefit amount shall be 1.2% (or 3/250<sup>th</sup>) of the rider sum assured, provided the hospitalization was for a period of at least 7 continuous Days and for the same injury or illness. The hospitalization need not be in the same hospital for this benefit.

The Recuperating Benefit shall be payable provided the Daily Cash Benefit is payable for the same hospitalization and the Life Insured does not die during the hospitalization. You can claim only one Recuperating Benefit per policy year.

#### **MULTIPLE CLAIMS**

You can claim multiple times under this rider while it is in effect and irrespective of any previous claims paid by us. However, in no circumstances shall we pay more than:

- 40% (or 100/250<sup>th</sup>) of the rider sum assured in any one policy year; and
- 100% of the rider sum assured during the rider term.

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## Part D

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### RIDER PROVISIONS

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#### **Termination of Rider Benefit**

This rider cannot be voluntarily terminated by you. The rider will terminate on the earliest of:

- the date total claims under this rider equals 100% of the rider sum assured; or
- the date the rider term ends; or

- the date the policy to which this rider is attached terminates; or
- the date the reinstatement period ends as per the premium discontinuance provision of base plan. No rider benefits shall be payable during the reinstatement period of such policies.

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## Part E

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Not Applicable.

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## Part F

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### GENERAL PROVISIONS

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#### **Assignment**

Allowed as per the provisions of Section 38 of the Insurance Act, 1938 and as amended from time to time.

For more details on the assignment, please refer to Annexure A.

#### **Nomination**

Allowed as per the provisions of Section 39 of the Insurance Act, 1938 and as amended from time to time.

For more details on the nomination, please refer to Annexure B.

#### **Exclusions**

You shall not be entitled to any benefits if the hospitalization is directly or indirectly caused by, based on, arising out of or howsoever attributable to any of the following:

- any pre-existing condition (disease, illness or injury) which manifested itself prior to the effective date of the rider or its latest revival date, whichever is later;
- any congenital condition, genetic disorders or birth defects;
- purely investigative procedure not resulting in any treatment or elective procedures or failure to seek medical advice;
- AIDS, HIV related complications or any sexually transmitted diseases;
- attempted suicide or self-inflicted injury, irrespective of mental condition;
- participation in a criminal, unlawful or illegal activity;
- taking or absorbing, accidentally or otherwise, any intoxicating liquor, drug, narcotic, medicine, sedative or poison, except as prescribed by a registered medical practitioner acceptable to us;
- nuclear contamination, the radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature;
- entering, exiting, operating, servicing, or being transported by any aerial device or conveyance except when on a commercial passenger airline on a regular scheduled passenger trip over its established passenger route;
- engaging in or taking part in professional sport(s) or any hazardous pursuits, including but not limited to, diving or riding or any kind of race, underwater activities involving the use of breathing apparatus or

- not, martial arts, hunting, mountaineering, parachuting, bungee jumping;
- war (whether declared or not), terrorism, invasion, act of foreign enemy, hostilities, civil war, martial law, rebellion, revolution, insurrection, military or usurper power, riot or civil commotion;
- psychiatric or mental illness;
- circumcision, any cosmetic procedures or plastic surgery;
- pregnancy, childbirth or their complications, abortion, medical termination of pregnancy, infertility or sex change operation;
- organ donation as a donor;
- rehabilitation or convalescent care for a period beyond customary length of stay;
- dental treatment except if arising from an accident;
- non-allopathic treatment;
- study and treatment of sleep apnoea;
- deliberate exposure to exceptional danger, except in an attempt to save a human life;
- treatment taken outside India.
- any surgery performed within 90 days from the start of coverage or the revival date.

#### **Excluded for first two policy years**

During the first two policy years, hospitalization for the following conditions/ procedures will not be admissible as a claim:

- Hernia repair;
- Corrective procedure for gall stones;
- Corrective procedure for kidney or urinary tract stones;
- Discectomy, Laminectomy;
- Hemi / Partial Thyroidectomy;
- Corrective procedure for anal fistula or anal fissure;
- Removal of uterus, fallopian tubes and/or ovaries, except for malignancy;
- Corrective procedure for fibroids, uterine prolapse, or dysfunctional uterine bleeding;
- Corrective procedures for Haemorrhoids;
- Cataract & joint replacement surgeries.

#### **Fraud and Misrepresentation**

As per provisions of Section 45 of the Insurance Act, 1938 and as amended from time to time.

For more details on Section 45 of the Insurance Act, 1938 please refer to Annexure C.

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## Part G

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As per the base policy contract